

Dm MOMAIN COLLIERY

593. SHRI PRANAB KUMAR
MUKHERJEE :

SHRI KALYAN ROY :

Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state :

(a) the reasons for not putting up the Dh'momain colliery and its property for sale by auction in the far; and

(b) whether Government propose to finalise the date of auction; if not, the reasons thereof.

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI MTI RAJ SINGH CHAUDHARY) : (a) and (b) The information is being collected and will be laid on the Table of the House.

NEPAL'S EFFORT TO RESOLVE INDO-PAK DIFFERENCES

594. SHRI ISFINDER SINGH : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the Government of Nepal have, at the behest of the Pakistan Government, made any approach to the Government of India to resolve the Indo-Pak differences on the issues of Kashmir and Farakka; and

(b) if so, the Government of India's reaction thereto

THE MINISTER OF EXTERNAL AFFAIRS (SRI S. P. SWARAN SINGH) : (a) No, Sir.

(b) Does not rise. PRICE OF LAND AT

JANAKPURI, NEW DELHI

595. SHRI N. DANARAYANAPPA : Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state :

(a) whether the price charged for land on which single and double storey houses are built and sold by the D.D.A. to persons of low income group in Janakpuri, New Delhi, are at subsidised rate;

(b) whether at the time of registration of conveyance/lease deed, buyers have to pay registration fees both on the cost of land as well as cost of houses;

(c) whether the D.D.A. offers only built houses to persons of low income group

and to those persons who cannot procure land at suitable rates; and

(d) if the answers to parts (a) to (c) above be in the affirmative, whether the D.D.A. proposes to take up the matter with Delhi Administration for levying of the said registration fees on cost of land only or subsidise the registration fees themselves in cases of persons of low income group?

THE MINISTER OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI K. K. SHAH) : (a) Yes, Sir.

(b) Yes, Sir.

(c) Developed plots as well as built houses are offered to persons in the low income group.

(d) No such proposal is under consideration nor does it appear desirable.

COMPULSORY INSURANCE SCHEME FOR JAWANS

*596. SHRI SURAJ PRASAD : Will the Minister of DEFENCE be pleased to state :

(a) whether it is a fact that the Indian Ex-servicemen league has recently made a demand for the introduction of a compulsory Insurance Scheme for Jawans in which the premium is to be shared equally by the jawans and Government; and

(b) if so, what action has been taken by Government in the matter?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM) : (a) and (b) A statement is laid on the Table of the House.

STATEMENT

(a) Yes, Sir. One of the Resolutions passed by the League requested Government to introduce a 'Compulsory Insurance Scheme for a minimum period of fifteen years for Jawans, as an immediate cushion for resettlement in civil life on retirement/release.'

(b) The League was informed that Life Insurance was the individual responsibility of the individual, to be financed from normal pay and allowances; and that Armed Forces personnel could take out Postal Life Insurance at normal rates of premium the extra charge for enhanced risk to life being borne by Government,